

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TRANSFERRED PETITION No. 297/2016
IN COMPANY APPLICATION No. 25/2014
DATED WEDNESDAY, THE 01st DAY OF FEBRUARY, 2017
PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT (ACT 1) OF 1956 AND THE
COMPANIES ACT 2013 AND
IN THE MATTER OF SECTION 631A READ WITH SECTION 217 (1) (C) AND 217(5)
OF THE COMPANIES ACT, 1956 AND
IN THE MATTER OF MINDTECK (INDIA) LIMITED

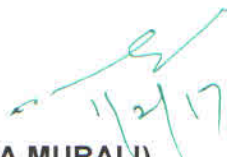
1. Mindteck (India) Limited,
16/3, Cambridge Road,
Bangalore – 560 008, India.
2. Mr. Pankaj Agarwal,
Erstwhile Managing Director,
Mindgeck (India Limited)
3. Mr. Vidya Sagar,
Erstwhile Company Secretary,
Mindteck (India) Limited.

Petitioners

ORDER

None appeared for petitioners. Petitioners are called, absent. No representation. Notices sent to the petitioner and the PCS appearing for petitioner returned unserved. In this application, the Tribunal ordered notice on two occasions. The notices were not served on the petitioner nor on the PCS. As seen from the records, even before the CLB, none appeared for the petitioners. It is clear that the petitioners are not showing any interest to proceed with this application. Therefore, there is no need to adjourn the matter and the petition can be dismissed for default.

2. In the result, the petition is dismissed for default. Registry to send intimation to the Registrar of Companies, Karnataka, Bangalore.


(RATAKONDA MURALI)
MEMBER, (JUDICIAL)


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL